

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 125

IA(I.B.C)/786 (CH)2024, IA(I.B.C)/799 (CH)2024, CA No. 517/19,
IA No. 573/21, 1589/22, 1869/22, 1871/22, 1872/22,
1873/22, 1614/23, 2218/23, 2219/23, 2220/23, 2290/23, 2654/23,
2224/23, IA(I.B.C)/493(CH) 2024, IA(I.B.C)/1113(CH) 2024
In
C.P. (IB)/124(CH)2018
(Admitted)

IN THE MATTER OF:

Satnam Agri Products Limited

...Petitioner

Under Section: 10, IBC 2016, R 38, 60(5), Regulation 44(2), Sec 43(1) r/w Sec 44
(1), 35(1)(n), Sec. 45 (1), Sec 66(1), Rule 11 of NCLT, 2016, 33(5)

Due to paucity of time, the matter could not be taken up today, hence the
matter is adjourned to 28.08.2024.

16.07.2024

Pooja

Sd/-
Court Officer